47

I In MRTP Commission exercises mandator) powers under Section 87 of the MRTP Act, I'lii!) in regard to restrictive trade practices indulged in In undertakings.

Details of the inquiries instituted l>v the MRTP Commission into restrictive trade practices indulged in hy undertakings and the results thereof are furnished in the Commission's Annual Reports on its working laid on the Table of the House. [Src Appendix XCI, Annexure No. 66.]

Industrial disputes rases pending in Courts

SHRI JAGDISH PRASAD MA-THUR:

SHRI BH VIRON SINGH SHE-KHAWAT:

SHRI D. K. PATEL:

SHRI LAL. K. ADVANI:

SHRI S.W. DHABE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of cases relating to Industrial disputes, at presenl pending in the Supreme Court anil in each of the High Conns:
- (In the number of such cases pending at the close of the last three years, year-wise:
- (c) the oldest case pending in each of the Courts and since how long each rase lias been pending: and
- oh ivhai measures are being contemplated b\ Government for the expeditious disposal ol Mil h eases and at lesser cost?

THE MINISTER OF LAW, JUSTICE \\l) COMPANY AFFAIRS (SHRI H. R. GOKHAI E): (a) to (c) The information is l)eing collected and will be laid on the I able of I lit- House.

(d) The recommendation of the High Conn irrears Committee that the matters involving identical questions or those aris ing nut of the same subject matter be grouped so thai thi group of questions or disputes are posted before the same fudge and other recommendations of administia ttve nature aimed at eliminating delays in the disposal of cases were forwarded to ihe various High Courts and State Governments loi consideration. The Law Commission's recommendations relating to amendment of

procedural law in criminal matter have been given effeel to in the new Code of Criminal Procedure enacted recently. Nuieiidmeiits lo the Code of Civil Procedure suggested b\ the Law Commission with a view to minimising delays in civil litigation and thereby reducing costs have been incorporated in the Bill for amending the Code of ci\il Procedure which is now before ihe Parliament

Damage to buildings in Ranch! due to Harmu Nalla

- ".IS. SHRI B. R. MUNDA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact thai the Railway bridge recently built ovei Harmu Nalla neat Ranch! (unction on South-Eastern Railway caused the flood water of the said Nalla to damage- some buildings and land belonging to a public institution during the last monsoons;
- (b) whether it is also a fact that the Railway authorities have inspected the damage and agreed to the payment of compensation to the institution:
- (c) if the answers to part (a) and (b) above be in affirmative, what compensation has been paid or agteed lo be paid to the institution b\ the Railway authorities!

THE DEPUTY MINISTER IN Mill MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No, Sir. however, dining 1973 monsoons, a portion of the compound of Nihaiaii \shiam was damaged due to sudden rush of water caused In the collapse of a road bridge on a temporary road diversion Upstream of the railway bridge.

- (b) The Railway officials inspected the damages caused to the Ashram on receipt of a complaint addressed to the Minister of Railways, bill have not accepted am responsibility lot ihe damage,
- d i Docs not arise in view of replies to parts (a) and (1) above.

Ilaldia Refinery Project

•549. SHRI N. R. CHOUDHURY:

SHRI lv. B. CHETTRI:

DR. R. K. CHAKRABARTI:

SHRIMATI SARASWATI PRA-DHAN:

SHRI NABIN CHANDRA BURA-GOHAIN: